CORRIGENDUM TO PUBLIC ANNOUNCEMENT TO THE EQUITY SHAREHOLDERS OF INTERLINK PETROLEUM LIMITED

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Cash Offer for acquisition of 36,82,000 Equity Shares of Rs.10/- each from shareholders of Interlink Petroleum Limited ('Target Company or 'IPL') at a price of Rs.17.27 per fully paid up share and Rs.17.27 per partly paid up share on making the partly paid up shares fully paid up pursuant to Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto ('Regulations').

This Corrigendum to the Public Announcement ('Corrigendum to PA') is being issued by Collins Stewart Inga Private Limited ('Manager to the Offer') on behalf of Jit Sun Investments Pte Ltd and Mr. Vijay Misra (hereinafter referred to as 'Acquirers') alongwith Ms. Haripriya Misra and Vijay Misra & Sons (HUF) (hereinafter referred to as 'PACs') to the shareholders of IPL pursuant to regulation 10 and 12 of the Regulations. This Corrigendum to Public Announcement is issued pursuant to changes/ amendments advised by SEBI vide their letter no: CFD/DCR/TO/AK/132232/2008 dated July 17, 2008 and should be read in conjunction with the original Public Announcement ('PA') appeared in this newspaper on June 25, 2008 (Wednesday).

The terms used in this Corrigendum to PA have the same meaning assigned to them in PA issued earlier, unless otherwise specified.

The shareholders of IPL may please note the following amendments/changes to PA issued on June 25, 2008:

1. **Background of the Offer:**

   The statement at para 1.4.2 should be read as under:

   Post allotment of Subscription Shares, Jit Sun has a right to assume the control of the Target Company after completion of Open Offer formalities in accordance with the provisions of the Regulations.

2. **The Offer Price:**

   The statement and table under para 3.2 should be read as under:

   The annualised trading turnover during the preceding six calendar months ended April 2008 on BSE where the equity shares are listed is as follows:

Name of Stock Exchange	Total number of shares traded during the preceding six calendar months ended April 2008	Total number of listed shares	Annualized trading turnover (% of total listed shares)
BSE	9,11,900	81,00,000	22.52%

3. **Statutory approvals and other approvals for the Offer:**

3.1 The statement under para 7.1 should be read as under:

The Offer is subject to receiving the necessary approval(s), if any, from the Reserve Bank of India ('RBI'), under the Foreign Exchange Management Act, 1999 and subsequent amendments thereto, for acquiring shares tendered by non-resident shareholders. In case of shares tendered by Non-Resident shareholders, the Acquirers will after the closure of the Offer, make the requisite application to RBI to obtain approval for transfer of such shares to the Acquirers.

3.2 The statement under para 7.2 should be read as under:

Target Company has availed the Term Loan and Credit facilities from Oriental Bank of Commerce, L N Road, Vadodara Branch ('OBC'). As per the terms of sanction, if there is any change in constitution of the Target Company, approval of OBC has to be obtained, failure to which the Loan amount will become payable on demand by OBC. Target Company is in process of repaying the Term Loan and Credit facilities availed and therefore, no approval from OBC will be required.

4 **Other Terms of the Offer:**

Under para 10.19, the Last date of revising the Offer price/Offer Size should be read as August 22, 2008 ('Friday') and Last date of withdrawal of tendered application by the shareholders of IPL should be read as August 28, 2008 ('Thursday'). Last date of withdrawal appearing at para 10.16 and 11.11 should be read as August 28, 2008 and Last date of revising the Offer price/Offer Size appearing at para 11.2 should be read as August 22, 2008. The other dates in the Schedule of activity pertaining to the Open Offer remain unchanged.

All the other terms and conditions remain unchanged.

The Acquirers, PACs and Directors of Jit Sun Investment Pte Limited accepts full responsibility for the information contained in this Corrigendum to PA and also for the obligations of the Acquirers laid down in the Regulations and subsequent amendments made thereof. A copy of this Corrigendum to PA will be available at SEBI website at http://www.sebi.gov.in.

THIS CORRIGENDUM TO PA IS ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS AND PACs.

Collins Stewart Inga

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Contact Person: Ms. Poorna Pikle / Mr. Nishant Upadhyay.

Date : July 31, 2008 Place : Mumbai

Size: 12x20 sq. cm